

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 45/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Atul Ashok Mavdikar
V/s.
Ashok Manikchand Mavdiakr

SECTION OF THE COMPANIES ACT: 241-242, 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Alghay Chandrakant Aut for Petitioner	Practising Company Secretary	

ORDER

CP No. 45/241, 242, 244/NCLT/MB/MAH/2017

On hearing this Petition for some time when this Bench asked as to how this Petition is maintainable, the professional appearing on behalf of the Petitioner has filed withdrawal memo seeking dismissal of this Company Petition as withdrawn, accordingly, this Company Petition is hereby **dismissed** as withdrawn without costs.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)